

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 216
IB-313/ND/2022
IA- 1190/2024

IN THE MATTER OF:
Karur Vyasa Bank

... **Applicant/Petitioner**

Versus

Vishnoo Mittal

... **Respondent**

Under Section: 95(1) of IBC, 2016

Order delivered on 08.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the PG : Adv. Abhishek Anand, Adv. Karan Kohli, Adv.
Akshit Awasthi

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1190/2024: Ld. Counsel appearing for the RP relied upon certain judgments but he is not in a position to give reference of the same. Ld. Counsels for the parties are directed to remain present physically on the next date of hearing.
List on 18.09.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)